

Civil society march to Bangladesh embassy on Dec 10

NEW DELHI, Dec 6: Civil society members representing more than 200 social and cultural organisations will take out a protest march to the Bangladesh embassy here next week against the “persecution” of Hindus and other minority communities in the neighbouring country, an RSS functionary said today.

Addressing a press conference here, co-in charge of the RSS Delhi unit’s media and communications department Rajnish Jindal said the march to the Bangladesh embassy will be held under the banner of ‘Civil Society of Delhi’ on December 10, observed as International Human Rights Day.

“The entire country (people of India) is outraged and agitated over the ongoing atrocities against Hindus and other minority community members in Bangladesh,” Jindal said.

“We will take out a protest

march to the Bangladesh embassy in Delhi on December 10 against atrocities against Hindus and members of the other minority communities in Bangladesh,” he said.

Representatives of more than 200 social, cultural and religious organisations in Delhi will join the protest march, the RSS functionary added.

“We will submit a memorandum to the Bangladesh embassy. We will submit a memorandum to all international organisations, including UN, UNHRC, WHO, Amnesty International and ADB, demanding that they immediately intervene to stop the ongoing atrocities and violence against Hindus in Bangladesh,” Jindal said.

Ahead of the protest march, a memorandum in this regard will be submitted to all District Magistrates in Delhi on December 9, he added.

The protest march is aimed at drawing the attention of “national and international stakeholders” to the “violence and persecution” of Hindus and other minority community members in Bangladesh, seeking their intervention, the organisers of the event said in a statement.

Addressing a press conference, former High Commissioner to Bangladesh Veena Sikri and former Director General of Intelligence Bureau (IB) Rajiv Jain highlighted the “worsening” human rights situation in Bangladesh, expressing grave concern over the violence against the minority community members in the neighbouring country.

“This is the worst situation for the Hindus and other minority communities in Bangladesh since the Liberation War of 1971,” Sikri said.

She said there had been in-

cidents of attacks on Hindus in the past in Bangladesh but they did not continue for long.

“Attacks on livelihood, rape, abduction and killing – we are witnessing these kinds of attacks there today only after 1971,” she said while claiming that several Hindus in government jobs in Bangladesh have been “forced” to resign.

Rajiv Jain, the ex-chief of IB and former member of the NHRC, said there is an “open violation” of the rights of Hindus and members of the other minority communities in Bangladesh and the interim government of the country is “unable” to protect them.

Even the judiciary and government bodies, including the National Human Rights Commission of Bangladesh, are “unable” to protect the rights of minority community members in the country, he added. – PTI

एक लाख के वेतन का झांसा दे मालदीव ले जाकर बेचा

मुजफ्फरपुर/कुंडवाचैनपुर, हिटी। मुजफ्फरपुर का मानव तस्कर मोतिहारी के युवक को मालदीव ले जाकर बेच दिया। काफी मशक्कत के बाद दूतावास की मदद से पीड़ित कुंडवाचैनपुर थाने के भवानीपुर निवासी जिक्रुल्लाह मंसूरी के पुत्र मो. इमरान (25) वतन लौट सका। इमरान ने अधिवक्ता एसके झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग में परिवाद दायर कराया है।

इसमें कहा है कि एक लाख के वेतन की बात कहकर मुजफ्फरपुर के कैफ नसीम ने मालदीव के भिल्लीगिली आइसलैंड में ले जाकर मो. इमरान को लाखों रुपये में बेच दिया। दो माह वहां झाड़ू-पोछा करवाया और एक रुपया भी नहीं दिया। सैलरी मांगने पर कहा गया कि तुमको बेच दिया गया है। इसके बाद उसने वहां रह रहे भारतीयों से मदद

- मुजफ्फरपुर के मानव तस्करों पर आरोप
- मानवाधिकार आयोग में दर्ज हुआ परिवाद

मांगी। उनकी मदद से घर आ पाया।

युवक ने बताया कि बीते 24 सितंबर को उसने दिल्ली से मालदीव की फ्लाइट पकड़ी थी। दो माह तक प्रताड़ना झेलने के बाद जान बचाकर 27 नवंबर को घर पहुंचा। बकौल इमरान भारत लौटने के बाद एजेंट ने उसके घर आकर शिकायत नहीं करने का अनुरोध किया और एक हफ्ते में पैसा वापस करने का वादा किया। इधर, थानाध्यक्ष राकेश कुमार राय ने बताया कि इस तरह की कोई सूचना नहीं प्राप्त हुई है। सूचना मिलने पर कार्रवाई की जाएगी।

IIT-Madras campus school under fire for unauthorised test on students

<https://thesouthfirst.com/tamilnadu/done-iit-madras-campus-school-under-fire-for-unauthorised-test-on-students/>

It has been alleged that the IIT's Centre of Excellence in Sports Science and Analytics conducted the tests on students on 19 August without parental consent or the mandatory approval of the Institutional Ethics Committee.

Byk. Nitika Shivani Published Dec 06, 2024 | 7:29 PM ⓘ Updated Dec 06, 2024 | 7:39 PM

Several students of the Vani Vilas Matriculation Higher Secondary School, managed by the IIT-Madras Educational Trust, were allegedly subjected to tests resembling clinical trials.

The tests were conducted without parental consent and in breach of ethical guidelines. Worried parents have now complained to the National Human Rights Commission (NHRC) and the Tamil Nadu Medical Council.

It has been alleged that the IIT's Centre of Excellence in Sports Science and Analytics (CESSA) conducted the tests on students on 19 August without parental consent or the mandatory approval of the Institutional Ethics Committee (IEC).

Parents expressed suspicion that the trials might have involved the administration of drugs or stimulants, raising concerns over potential health implications and violations of the New Drugs and Clinical Trials Rules, 2019, and the Drugs and Cosmetics Act, 1940.

Parents outraged

Karthik Kannan, a parent, was enraged. "Our children are not test subjects. IIT-Madras must answer for the blatant violation of guidelines and the trust we placed in them," he said.

Parents have requested an independent inquiry to determine the scope and nature of the testing, alleging that IIT-Madras used students to advance sports science research.

The petition to the NHRC demanded a probe into whether drugs or stimulants were administered, their impact on the students' health, and the extent to which evidence might have been destroyed.

Medical council weighs in

A 30 October letter from the Tamil Nadu Medical Council (TNMC) expressed concern over the testing and called for an immediate inquiry into the incident.

The council highlighted the lack of adherence to ethical research practices and the absence of parents' consent, labeling it a violation of the fundamental rights of minors.

IIT-Madras responds

In an email dated 14 October, IIT-Madras management acknowledged the tests but denied that stimulants were administered or invasive procedures performed.

The letter also stated that instructions had been issued to the faculty to ensure compliance with parental consent protocols in the future.

Despite these assurances, parents remain unconvinced. At a meeting on 15 November attended by Chief Educational Officer Dr A. Pugalendhi and school management representatives, parents reiterated their demand for transparency and accountability.

Parents and activists questioned whether similar unauthorised trials have been conducted by IIT-Madras in other research areas, such as advanced cancer studies. Allegations of evidence tampering have further fuelled the demand for a comprehensive investigation.

A report by The Indian Express suggested that students were asked to perform physical activities such as running and jumping during the trials, which some children later described as physically distressing.

Parents' demands

Parents have outlined six key areas that need urgent inquiry:

1. The extent of unauthorised tests conducted by IIT-Madras.
2. Whether any drugs or stimulants were administered.
3. The potential health risks to students.
4. The possibility of tampering with or destruction of evidence.
5. The role of IIT-Madras' advanced cancer research in such tests.
6. Immediate measures to prevent such incidents in the future.

Speaking to South First, VP Sarathi, Chairperson of Coimbatore Human Rights Forum, outlined four key concerns:

Legal violation: The law is unequivocal tests cannot be conducted on unsuspecting, vulnerable students without explicit consent.

Psychological impact: Subjecting students to such trials can severely affect their mental well-being, treating them as mere guinea pigs.

Lack of permission: Why were proper permissions from the concerned parties, especially parents, not sought beforehand?

Transparency: Clear communication was essential about the purpose of the trial, its methods, and how the results would be utilized.

(Edited by Majnu Babu).

Jamshedpur में रहने वाली 50 विक्षिप्त व शारीरिक रूप से विकलांग महिला

<https://samacharnama.com/city/jamshedpur/jamshedpur-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%B0%E0%A4%B9%E0%A4%A8%E0%A5%87-%E0%A4%B5%E0%A4%BE%E0%A4%B2%E0%A5%80-50-%E0%A4%B5%E0%A4%BF%E0%A4%95%E0%A5%8D%E0%A4%B7%E0%A4%BF%E0%A4%AA%E0%A5%8D%E0%A4%A4-%E0%A4%B5-%E0%A4%B6%E0%A4%BE%E0%A4%B0%E0%A5%80%E0%A4%B0%E0%A4%BF%E0%A4%95-%E0%A4%B0%E0%A5%82%E0%A4%AA-%E0%A4%B8%E0%A5%87/cid15832782.htm>

By Local DeskDec 6, 2024, 11:00 IST

जमशेदपुर न्यूज डेस्क।। जमशेदपुर प्रखंड के सुंदरनगर स्थित चेशायर होम में रहने वाली 50 मानसिक रूप से विक्षिप्त और शारीरिक रूप से अक्षम महिलाओं, लड़कियों और अन्य लोगों को राशन लेने के लिए कुछ किलोमीटर दूर करनडीह स्थित पीडीएस दुकान में जाना पड़ता है। पीडीएस दुकान की सड़क इतनी संकरी है कि गाड़ियां भी अंदर नहीं जा सकतीं। इसके कारण दिव्यांग लाभुकों को काफी परेशानियों का सामना करना पड़ता है **राष्ट्रीय मानवाधिकार आयोग** के आदेश पर झारखंड के लिए नामित प्रतिनिधि सेवानिवृत्त भारतीय प्रशासनिक सेवा अधिकारी सुचित्रा सिन्हा सुंदरनगर स्थित चेशायर होम का निरीक्षण करने पहुंचीं। इस दौरान मानसिक रूप से विकलांग और शारीरिक रूप से विकलांग लोगों की समस्या सामने आई। उन्होंने जिला आपूर्ति पदाधिकारी से बात कर डोर स्टेप डिलीवरी के तहत राशन को सुंदरनगर स्थित चेशायर होम में पहुंचाने का निर्देश दिया। जिला आपूर्ति पदाधिकारी ने कहा कि एक सप्ताह के अंदर इसे दुरुस्त कर लिया जायेगा। लेकिन समय सीमा बीत जाने के बाद भी इसे लागू नहीं किया जा सका। इसके बाद श्रीमती सिन्हा ने विशेष अनुभाजन पदाधिकारी से डोर स्टेप डिलीवरी करने को कहा, उन्होंने आश्वासन भी दिया, लेकिन आज तक इस पर अमल नहीं हुआ। सुश्री सिन्हा ने कहा कि संबंधित अधिकारियों द्वारा आश्वासन के बाद भी समस्या का समाधान नहीं होना मानवाधिकार का उल्लंघन है। उन्होंने इस संबंध में राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष को अनुशंसा रिपोर्ट भेजने की बात कही।

Minister Komatireddy & NHRC Serious On 'Pushpa 2' Stampede Incident

<https://www.indiaglitz.com/minister-komatireddy-and-nhrc-serious-on-pushpa-2-stampede-incident-telugu-news-360572>

Friday, December 6, 2024 • TeluguTelangana cinematography minister Komatireddy Venkata Reddy expressed his condolences over the demise of a woman, Revathi, at Sandhya Theatre on Pushpa 2 release day.

"Benefit shows will not be allowed from now on. It is sad that the film unit is not responding to the hero. Does a person's life matter to them? I hear that the film is making crores of money, and hence, I demand that 25 lakhs should be given to the victims. We should support that family," he said.

On the other hand, Lawyer Rama Rao Immineni has complained with the National Human Rights Commission (NHRC) concerning the tragic stampede that occurred during the premiere of Pushpa 2: The Rule at Sandhya Theater.

In his complaint, Rama Rao highlighted the lapses in crowd management and accused authorities of negligence. He pointed out that the massive turnout for the event could have been anticipated, yet the police failed to respond effectively. The petitioner alleged that the pre-release event was conducted without proper permissions and that an excessive lathi charge by the Chikkadapalli police contributed to the chaos, ultimately leading to the fatal incident.

Rama Rao requested the NHRC to investigate the incident and take appropriate action against those responsible for the mismanagement, including the event organizers and law enforcement. Acknowledging the complaint, the NHRC has agreed to investigate the matter. Further developments are awaited as the case unfolds.

NHRC issues notice over excreta attack on Odisha tribal woman

<https://www.thestatesman.com/india/nhrc-issues-notice-over-excreta-attack-on-odisha-tribal-woman-1503372952.html>

The rights body asked the authorities to ensure needful action and submit the action taken report (ATR) to the Commission within four weeks.

Statesman News Service | Bhubaneswar | December 6, 2024 6:09 pm

The National Human Rights Commission has issued a notice to the Bolangir district collector and superintendent of police seeking compliance with a detailed report on an alleged unsavory incident involving a tribal woman whose face was covered by human faeces after being assaulted.

The NHRC, taking cognizance of a petition by human rights lawyer Radhakanta Tripathy, asked the authorities to ensure needful action and submit the action taken report (ATR) to the Commission within four weeks. It has also marked a copy of the order to the director general of police for information and further action.

The 20-year-old tribal woman was inhumanely treated by an upper caste man at Jurabandha village under the Bangamunda police station area in the Bolangir district on 16 November last.

As per the complaint, the accused identified as Abhay Bag, a non-tribal man, was operating a tractor on the woman's agricultural land with the intent to wrongfully occupy or cultivate the land owned by the tribal family. During this illegal act, the accused caused damage to crops in the agricultural plot of the tribal family. When the victim protested, the accused assaulted her, verbally abused her and pushed her to the ground, and forced her to consume human faeces.

When her aunt came to rescue her, she was also assaulted by the accused. The complainant further alleged that the police failed to arrest the accused. He prayed to the Commission to register an FIR against the accused person under the SC-ST Act and prosecute the accused in the SC-ST Court, to investigate the incident, ensure the safety, and security of the tribal victim and her family along with compensation to the victims as per the SC/ST Act and Rules, the petition stated.

Why do patients who have been treated for mental illnesses continue to remain at institutions in India?

<https://www.thehindu.com/sci-tech/health/why-do-patients-who-have-been-treated-for-mental-illnesses-continue-to-remain-at-institutions-in-india/article68863292.ece>

Experts point to a host of factors including less-than-optimal reintegration programmes; pressures on families and the lack of financial outlays to meet the scale of the problem

Published - December 06, 2024 10:01 am IST

On a rainy September morning in Karjat, on the outskirts of Mumbai, 25 patients from the Regional Mental Hospital (RMH), Yerwada, arrived at the Shraddha Rehabilitation Centre, run by an NGO, to be reunited with their families. Many of these patients had been residents of RMH for over five years; some living there for years, even after being treated and cured.

Among the patients was Lukhi, a woman in her 40s, standing in a queue, fiddling with her bangles and waiting to speak to her psychiatrist. All she asked him when her turn came was: “Ghar chod do ge na?” You will let me go home, right? Lukhi was brought to the RMH in 2016 and lived there for eight years even though she was fit to be discharged within a year. It was only on September 10 this year, after the NGO collaborated with the RMH for rehabilitation that the process of reuniting her with her family began. Lukhi’s is not an isolated case. Hundreds of patients have been residents of government-run mental health institutions for years, even after having completed their treatment, in facilities in Maharashtra and across India, experts and activists say.

Last year, the **National Human Rights Commission** stated that over 2,000 patients who were fit to be discharged continued to remain at 47 government mental healthcare institutions in the country. Of these, over 900 were in four facilities in West Bengal. The NHRC 2023 report states: “none of the institutes have taken effective and long-term measures to ensure that a mentally ill person can exercise his right to community living unfettered.” A study by The Hans Foundation, a public charitable trust, in 2019 found that the median duration of stay of a mentally ill person at an institute was six years. The study, ‘National Strategy for Inclusive and Community Based Living for Persons with Mental Health Issues’ that covered 44 mental health institutes in the country, found that 48.8% of patients had lived in these facilities for one to five years while 11.4% had lived there for over 25 years.

पुष्पा 2: अल्लू अर्जुन पर लटक सकती है तलवार! भगदड़ में महिला की मौत के बाद एक्शन में सरकार, NHRC करेगी जांच

<https://navbharattimes.indiatimes.com/entertainment/south-movie/allu-arjun-in-trouble-nhrc-to-look-into-the-matter-after-pushpa-2-stampede-incident/articleshow/116046020.cms>

Curated by कनिका सिंह | नवभारतटाइम्स.कॉम 6 Dec 2024, 5:35 pm

अल्लू अर्जुन की फिल्म 'पुष्पा 2' के प्री-रिलीज इवेंट में भगदड़ मचने से एर महिला की मौत हो गई। ये मामला लगातार गरमाता जाता रहा है। पहले तो तेलंगाना सरकार ने फिल्म के 'बेनिफिट शो' पर रोक लगाया था और अब इसकी जांच NHRC करेगी।

'पुष्पा 2' के रिलीज के दिन थिएटर में अचानक भगदड़ मची जिसके कारण एक महिला का निधन हो गया। अब तेलंगाना सिनेमेटोग्राफी मंत्री कोमाटिरेड्डी वेंकट रेड्डी ने महिला के निधन पर शोक व्यक्त किया है। उन्होंने कहा, 'अब से बेनिफिट शोज की अनुमति नहीं दी जाएगी। यह दुखद है कि फिल्म यूनिट हीरो से जवाब नहीं मांग रही है। क्या किसी व्यक्ति का जीवन उनके लिए मायने रखता है? मैंने सुना है कि फिल्म करोड़ों रुपये कमा रही है और इसलिए मैं इसकी मांग करता हूं पीड़ितों को 25 लाख रुपये दिए जाने चाहिए, हमें उस परिवार का समर्थन करना चाहिए।' दूसरी ओर, वकील रामाराव इम्मिनेनी ने संध्या थिएटर में 'पुष्पा 2: द रूल' के प्रीमियर के दौरान हुई दुखद भगदड़ को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से शिकायत की है।

रामा राव ने की शिकायत

अपनी शिकायत में, रामा राव ने वहां की मैनेजमेंट में खामियों को बताया और अधिकारियों पर लापरवाही का आरोप लगाया। उन्होंने बताया कि कार्यक्रम में भारी भीड़ उमड़ने की उम्मीद की जा सकती थी, फिर भी पुलिस प्रभावी ढंग से काम करने में विफल रही। याचिकाकर्ता ने आरोप लगाया कि प्री-रिलीज इवेंट इजाजत के बिना आयोजित किया गया था और चिक्कडपल्ली पुलिस ने लाठीचार्ज किया, जिससे यह घातक घटना हुई।

NHRC करेगी आगे की जांच

रामा राव ने एनएचआरसी से घटना की जांच करने और कार्यक्रम के आयोजकों सहित कुप्रबंधन के लिए जिम्मेदार लोगों के खिलाफ उचित कार्रवाई करने का अनुरोध किया। शिकायत को मानते हुए एनएचआरसी मामले की जांच के लिए सहमत हो गया है। मामले में अब आगे की जांच NHRC ही करेगी।

कैसे मची थी भगदड़?

हैदराबाद में 'पुष्पा 2' की स्क्रीनिंग के दौरान हुई दुखद घटना के बाद जरूरी कदम उठाते हुए, तेलंगाना सरकार ने सुबह के 'बेनिफिट शो' को बैन करने की घोषणा की है। यह दुखद घटना 4 दिसंबर की रात को

घटी, जब अल्लू अर्जुन 'पुष्पा 2: द रूल' के शुरुआती प्रीमियर के लिए भारी भीड़ जमा हुई थी। जैसे ही फैंस फिल्म देखने के लिए दौड़े, रेवती (35) नाम की एक महिला और उसका छोटा बेटा श्रीदेज (13) अराजकता में फंस गए और बुरी तरह कुचल गए। दोनों को गंभीर चोटें आईं, रेवती ने दम तोड़ दिया और श्रीदेज की हालत गंभीर बनी हुई है।